Class II Officers are promoted to Class I in various Department on Railways by a positive act of selection arranged through the agency of Departmental Promotion Committees, presided over by a Member of the Union Public Service Commission. Each Committee assesses the worth of all eligible officers of a Department after a perusal of their particulars of service (including technical ability) and and confidential reports recommendations for permanent promotion to Class I. On the recommendations of this Committee being accepted by the Board and. approved by the Union Public Service Commission, promotions are ordered to the extent vacancies are available.

Written Answers

No Class II officer is promoted to Class I even if so selected, unless he is cleared of vigilance/disciplinary cases if any pending against him.

PENALTY RECOVERED FROM TRANSPORT CONTRACTORS ON S. E. RAILWAY

308. SHRI A. C. GILBERT: Will the Minister of RAILWAYS be pleaser- to state:

- (a) the amount of penalty recovered from the transport contractors month by month from October, 1964 to September, 1965, for their failure to transport booked goods between Armenian Ghat City Goods Booking Agency and Shalimar on rhe South Eastern Railway;
- (b) the number of theft cases from October, 1964 to September, 1965 and the total number of claims pertaining to goods booked by the contractors as registered at the destination sta< ions;
- (c) whether it is a fact that Clause il of the Agreement between the Transport Contractors and the Railway, is not being enforced by the South Eastern Railway, if so, the reasons therefor:
- (d) whether the notice of termination given by the contractors to the South Eastern Railway has been accepted; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) No penalty charges were recovered during October '64 to June '65. A statement showing the penalty charges raised from July, 1965 to September, 1965, is attached. (See below). The question whether the penalty charges raised from July to September, 1965, is justified is under examination.

to Questions

- (b) From October, 1964, to September, 1965, eight theft cases involving 22 packages occurred in transit between Armenian Ghat City Goods Booking Office and Shalimar. During this period, 1,034 claims were received in respect of consignments booked from Armenian Ghat City Booking Office to different destinations. The booking of goods at the City Booking Office is done by the railway staff. The transport contractors only carry the goods from Armenian City Booking Office to Shalimar by road.
- (c) Clause n of the agreement is being enforced.
 - (d) No.
- (e) The contractors wrote to the Railway that if certain grievances relating to the time they are allowed for clearance of packages were not redressed, the letter should be treated as a notice of termination of the contract. The Railway are considering extension of the time allowed for clearance of packages.

STATEMENT

Amount of penalty charges raised against the Armenian Ghat City Goods Booking Office

Month and Year	Penalty charges raised
July, 1965 .	Rs. 979.16
August, 1965	 Rs. 3,801.98
September, 1965	Rs. 1,791.66